



# The Bihar Gazette

## EXTRA ORDINARY

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Patna High Court

*The 11th January, 2019*

**ADDENDA AND CORRIGENDA TO PATNA HIGH COURT RULES, 1916  
(FIFTH EDITION) C.S. NO. – 166**

No.X-06-2018-3323/Adm.(Rules)Deptt— Consequent upon implementation of the CIS-NC 1.0 (High Court) Version in the Patna High Court, the following amendments are made in the existing **Patna High Court Rules, 1916** with immediate effect:

**1. Amendment in Chapter- III-A under Part- II (inserted vide C.S. No. 151 dated 14.03.2016:**

Existing	Be read now
With the introduction of centralized filing for all petitions, applications, appeals and affidavits, it has become necessary to evolve a uniform practice and procedure for the same. Chapter III-A was introduced on 30.09.1996 and was amended from time to time. It is noticed that there are different filing procedures for different types of applications, which is undesirable and difficult to be incorporated in the	With the introduction of centralized filing for all petitions, applications, appeals and affidavits, it has become necessary to evolve a uniform practice and procedure for the same. Chapter III-A was introduced on 30.09.1996 and was amended from time to time. It is noticed that there are different filing procedures for different types of applications, which is undesirable and difficult to be incorporated in the Computer Software

Computer Software Program and Data Flow Management. It has thus become necessary to revise the filing procedure and make it uniform, in supersession of all other procedures specified in the Patna High Court Rules or may otherwise be prevalent.

Program [C.I.S.-NC 1.0 (High Court) Version, adopted on 01.11.2018] and Data Flow Management. It has thus become necessary to revise the filing procedure and make it uniform, in supersession of all other procedures specified in the Patna High Court Rules or may otherwise be prevalent.

**By order of the Court,  
(Sd) ILLEGIBLE,  
Registrar General,**

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